

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-52/2006/3882/A

From :- Smti. Pronita Morang,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Roushan Lal,
District & Sessions Judge,
Karbi Anglong.

Dated Guwahati the 4th June, 2025.

Sub: **Earned leave.**

Ref:- Your letter No. DJKA/4740/2025 dtd. 29.05.2025.

Sir,

With reference to the above, I am directed to inform you that you have been granted **earned leave w.e.f. 31.05.2025 to 04.06.2025, along with station leave permission, with the official vehicle, at own cost, from the evening of 30.05.2025 till the morning of 05.06.2025.** Further, you are allowed withdrawal of your earned leave w.e.f. 02.06.2025 to 04.06.2025. The Civil Judge (Sr. Divn.), Karbi Anglong and in his absence, the next senior most Judicial Officer available at the station shall remain in charge of your Court and Office during your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No. HC.VII-52/2006/3883-3884/A, dated , 04-06-25
Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of the application in prescribed format is sent herewith.
2. The Project Manager, Gauhati High Court, Guwahati.

04-06-25

JT. REGISTRAR (VIGILANCE)